

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
WEST ZONAL BENCH

Customs Appeal No. 86276 of 2014

(Arising out of Order-in-Appeal No. 135 (Gr.V)/2014 (JNCH)/IMP-133 dated 16.01.2014 passed by the Commissioner of Customs (Appeals), Mumbai-II)

Icon Global

.....Appellant

304, 3rd Floor, 50, Community Centre
Naraina Indl. Area,
Phase I, New Delhi

VERSUS

**Commissioner of Customs (Import),
Nhava Sheva**

.....Respondent

JNCH, Uran District
Raigad

WITH

Customs Appeal No. 86278 of 2014

(Arising out of Order-in-Appeal No. 133 (Gr.V)/2014 (JNCH)/IMP-131 dated 16.01.2014 passed by the Commissioner of Customs (Appeals), Mumbai-II)

Icon Global

.....Appellant

304, 3rd Floor, 50, Community Centre
Naraina Indl. Area,
Phase I, New Delhi

VERSUS

**Commissioner of Customs (Import),
Nhava Sheva**

.....Respondent

JNCH, Uran District
Raigad

APPEARANCE:

None for the appellant
Shri Deepak Sharma, (AR) for the respondent

CORAM:

HON'BLE SHRI AJAY SHARMA, MEMBER (JUDICIAL)

HON'BLE SHRI RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER No: 85588-85589/2026

DATE OF HEARING : 02-04-2026

DATE OF DECISION : 02-04-2026

Per: AJAY SHARMA

None for the appellants. Learned Authorised Representative appearing on behalf of the Revenue submits that on earlier occasions also i.e. on 11.03.2024, 05.07.2024, 11.11.2024, 06.03.2025, 08.08.2025 and 20.11.2025 respectively, no one appeared on behalf of the appellants despite several opportunities given. With the assistance of learned Authorised Representative, I have gone through the case record and found his submission to be correct.

2. It appears that the appellant is not interested in pursuing the appeal. Therefore, as per Rule 20 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982, the appeal is dismissed in default for non-prosecution.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(Rajeev Tandon)
Member (Technical)

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